

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

EXCISE APPEAL NO. 50096 OF 2019

(Arising out of Order-in-Original No. 22-24/Commissioner/DDN/2018 dated 29.08.2018
passed by the Commissioner of Central Goods and Service Tax, Dehradun)

Tata Motors

.....Appellant

VERSUS

**Commissioner of Central GST, Customs and
Central Excise, Dehradun**

.....Respondent

APPEARANCE :

Shri B.L. Narasimhan, Advocate of the Appellant

Shri O.P. Bisht, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51092/2021

DATE OF HEARING/DECISION : March 08, 2021

JUSTICE DILIP GUPTA :

It is stated that the discharge certificate under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued. The Appeal, therefore, stands dismissed.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**